

Listed On: 27-02-2026

Court No.: 1

Item No.: 16

SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 000240-000240/2026

Process Id: 340/2026

EAS SARMA and others ... Petitioner(s)

VERSUS

UNION OF INDIA and another ... Respondent(s)

OFFICE REPORT OF FRESH CASE

1. This Writ Petition has been filed by Mr. PRASHANT BHUSHAN Advocate on-Record/petitioner in-person, on **19-02-2026**, praying therein as under:

- "a. Issue an appropriate writ, order or direction to set aside Sections 11, 12, 13, 14, 16, 17, 19, 39, 44, 67, 81, 87 of SHANTI Act, 2025 in so far as these are in violation of Article 14, 19 and 21 guaranteed by the Constitution of India;
- b. Issue an appropriate writ, order or direction to the Respondent (s) requiring that entire cost of nuclear damage be borne by operators and suppliers jointly and severally and require mandatory supplier liability for design, manufacturing, supply of equipment and other material defects in nuclear installations;
- c. Issue a writ, order or direction devising an independent mechanism for selection, appointment and removal of AERB members so as to ensure their independence
- d. Issue an appropriate writ, order or direction to the Respondent (s) directing that no expansion of nuclear activity involving private participation be undertaken until:
 - i. an independent, autonomous nuclear regulator insulated from executive control is established;

ii. robust and scientific Deep Geological Repository consistent with constitutional and international standards is established for long-term disposal of Spent Nuclear Fuels;

2. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
No Information Available					

3. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
1.	32817/2011	W.P.(C) No. 000464 / 2011	COMMON CAUSE AND ORS vs. UNION OF INDIA DEPARTMENT OF ATOMIC ENERGY AND ORS	Pending (copy of r/p dated 17.07.2012 is enclosed)	refer at page J of list of dates

4. The writ petition along with the application(s) above mentioned is listed before the Hon'ble Court with this Office Report.

DATE: 25-02-2026

ASSISTANT REGISTRAR

Copy to :-

1 Mr. Prashant Bhushan 301, New Lawyer Chambers, Supreme Court, New Delhi 01 New Delhi